Notifications of the Ministry of Finance (Department of Revenue)

SHRI R. VENKATARAMAN: Sir. I also beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, along with the Explanatory Memoranda on the Notifications:-
 - (i) G.S.R. Nos. 669(E) to 671(E) dated the 29th November, 1980.
 - (ii) G S.R. No. 1222, dated the 29th November, 1980.

[Placed in Library. See No. LT-1523/80 or (i) and (ii).]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue):-
 - (i) G.S.R. No. 668(E), dated the 29th November, 1980, along with the Explantory Memorandum thereon.
 - (ii) G.S.R. No. 668(E), dated the 29th November, 1980, along with an Explanatory Note thereon.

[Placed in Library. See No. LT-1524/80 for (i) and (ii).]

Notification of the Ministry of Civil Supplies.

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES BRAJMOHAN MOHANTY): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Civil Supplies, Notification G.S.R. No. 635(E), dated the 5th November, 1980, publishing Corrigendum to Notification G.S.R. No. 487(E), dated the 16th August, 1979, [Placed in Library See No. LT-1510/80.1

STATEMENTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI TIRATH RAM AMLA (Jammu and Kashmir): Sir, on behalf of Shri Patitpaban Pradhan, I beg to lay on the Table a copy each English and Hindi) of the following statements of the Public Accounts Committee: ---

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 106th Report (Sixth Lok Sabha) on Defence Services.
- (2) Statement showing taken by Government on the recommendations contained in Chapter I of 120th Report (Sixth Lok Sabha) on New Lines and Line capacity works.

Mr. Deputy Chairman in the Chair

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported delay and difficulty in establishing two fertilizer factories in Maharashtra and Gujarat due to the withdrawal of World Bank aid for the purpose, resulting in the scarcity of fertilizers

श्री नागेइवर प्रसाद झाही (उत्तर प्रदेश): श्रीमन् महाराष्ट्र तथा ग्जरात में दो उर्वरक कारखानों की स्थापना के लिए विश्व बैंक की सहायता के वापस जे लिये जाने के कारण इन कारखानों की स्थापना में जिस विलम्ब तथा कठिनाई के फल्स्वाप उर्वरक की कमी हो रही है, उस के समाचार की ग्रोर मैं -पेट्रोलियम, रसायन ग्रौर उर्वरक मंत्री का ध्यान दिलाना चाहता हं।

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): Sir, with the discovery of natural and associated gas off the West Coast of India, Government decided to set up four large sized gas based fertilizer plants—each with a capacity of 1350 tonnes per day of ammonia—two at Thal Vaishet in Maharashtra and two at Hazira in Guiarat.

- 2. The Thal Fertilizer complex being set up by Rashtriya Chemicals & Fertilizers Ltd., a public undertaking wholly owned by Government of India. Government approved on 28th May, 1979 the setting up of this complex an estimated cost of Rs. 511.34 crores including а foreign exchange component of Rs. 230 crores. To meet the bulk of the foreign exchange needs of the complex. Government of India negotiated a loan with the World Bank. By the time the negotiations for the loan were finalis-Government had received the report of the Negotiating Committee recommending the selection of M/s. C. F. Braun as consultants for the ammonia plant but had not taken a dein the matter. The World Bank was kept informed of the recommendation of the Committee. The loan agreement between the World Bank and the Government of India was signed on August 20, 1979, under which the World Bank agreed to assistance upto \$250 provide Ioan million (Rs. 200 crores approximately). When the loan agreement was signed, the selection of the consultant for the ammonia plants had not been finalised. Therefore, the appointment of ammonia consultants has been made a condition precedent for the effectiveness of this loan. The time limit within the loan should become effective has been extended from time to time by the World Bank and is now set at 31st December, 1980.
- 3. Before the appointment of consultants for the ammonia plants at Thal Vaishet could be finalised, there was a change in the Gov-

ernment in January, 1980. The present Government decided to have a second look at the selection of the consultants and it took some time before Government could take a final decision. Government finally selected in September, 1980. Messrs, Haldor Topsoe of Denmark as the consuitants for the ammonia plants at Thal Vaishet and Messrs. Kellogg as consultants for the Hazira Project. The factors which weighed with the Government were the experience of the party in building and operating plants in Indian conditions. provenness of technology in Indian conditions and the terms offered for transfer of technology.

- 4. The decision of the Government has been communicated to the World Bank. The World Bank has asked for information as to the basis for the selection of M|s. Haldor Topsoe as consultants for the ammonia plants at Thal Vaishet. This has been communicated to the Bank and the matter is under correspondence. Therefore, any question of delay in establishing fertilizer plants due to withdrawal of World Bank aid for this purpose does not arise.
- 5. Meanwhile, RCF and Halder Topsoe have finalised the draft agreement and submitted the same to Government for approval. RCF have also finalised an agreement with M/s. Snamprogetti for the urea plants and submitted it to Government for approval. These agreements are being processed for approval by Government.
- 6. The Hazira complex is being established by Krishak Bharti Cooperative Limited (KRIBHCO), cooperative society sponsored by the Indian Farmers Fertilizer Cooperaproject tive Ltd. (IFFCO). This was approved by Government in December, 1979, at an estimated cost of Rs. 622.9 crores including a foreign exchange component of Rs. 221.8 crores. The World Bank, Japan and UK have shown interest in financing bulk of the foreign exchange requirements of this project and their app-

[Shri P. C. Sethi] raisal of the project is in progress. Since the loan is yet to be negotiated with the World Bank, the question of the project being delayed because of the withdrawal of the aid by the World Bank does not arise at all.

- 7. KRIBHCO is carrying out negotiations with Pullman Kellogg for finalising the contract. KRIBCHO has already finalised a contract with Snamprogetti for the urea plants and submitted the same to Government for approval.
- 8. According to the present indications, he Thal Vaishet project is expected to be completed by 1984 and the Hazira project by 1985.

श्री नागेश्वर प्रताद शाही 'श्रीमन मंत्री जी ने बड़े चातुर्य के साथ सच्चाई को छिपाने का प्रयास किया है लेकिन सच्चाई इस तरीके से छिप नहीं सकती। 1978 में गवर्नमेंट ने ग्लोबल टैंडमें इन्वाइट किये। इस मामले को इस परिपेक्ष्य में कि इस समय हमारे देश को फर्टिलाइजर इंपोर्ट करने पर करीब एक हजार रुपया खर्च करना पड़ रहा है ग्रौर ग्राज जैसी फारेन एक्सचेंज की स्थिति है ग्रौर जैसी ग्रपने विदेश व्यापार है कि हमारा इंपोर्ट एवसपोर्ट से ज्यादा ही हो। रहा है, उस परिगेक्ष्य में हमारे लिये स्रावश्यक था कि हम ग्रपने यहां फार्टिलाइजर जितनी जल्डी हो पैदा करें ग्रौर उसका बाहर से इम्पोर्ट बंद करें। 1978 में ग्लोबल टेंडर्स इन्वाइट हुए और उस में 6,7 पार्टीज ने टेडर दिये. दुनिया भर की। उन सब को ईक्जामिन करने के लिये गवर्नमेंट ने जितनी फार्टिलाइजर फैक्टरीज देश में है इन्क्लिडिंग इफकों उन सब के एक्सपर्टस की एक कमेटी बनायी उस कमेटी ने सर्वसम्मति से ग्रान के नाम को रेकमेंड किया। उस के बाद वह मामला गवर्नमेंट के सेऋटरीज की कमेटी के वास गया। उस कमेटी ने भी सर्वसम्मति से बान को रेकमेंड किया ग्रीर जुन, 1979 में एग्रीमेंट साइन हो गया। सरकार ने स्वीकार कर

लिया उन दोनों कमेटीज की रिपोर्ट को भ्रौर उस में दो. तीन चीजें खास थीं। एक तो जो टक्ना ाजी ब्रानकी थीउस में इनर्जी सेविग का भी सवाल बिजली की हालत देश में है, बिजली की कमी के कारण हमारी फर्टिलाइजर फैक्टरियां आधी कैपैसिटी पर भी नहीं चल पाती, उस हालत मे इनर्जी सेविंग की टेक्नालाजी बहुत महत्वपूर्णथी। दूसरी बात यह थी कि इसमें टाइम फैक्टर भी है। जो ऐग्रीमेंट हम्राथा उस के म्रनसार थाल का प्रोजेक्ट 37 महीने में कंम्प्लीट हो जाना था श्रौर हजीरा का 41 महीने में, यानी 1982-83 में दोनों प्रोजेक्ट उत्पादन शुरु कर देते ग्रौर दोनों के उत्पादन शुरु कर लगभग 5000 टन ग्रमोनिया ग्रौर लगभग 10 हजार टन रोजाना उत्पादित होने लगता । के उत्पादन से करीब एक हजार करोड रुपये की फारन ऐक्सचेंज की बचत होती लेकिन सरकार ने किस उद्देश्य से किस से ऐग्रीमेंट को ग्रानर न करने का फैसला किया, शायद सेठी साहब इसको नहीं बताना चाहते है।

इसके साथ ही साथ एक ग्रीर गम्भीर सवाल हो गया है। इफको ने ऐग्रीमेंट साइन कर दिया है। ऐग्रीमेंट साइन करने के लिये उसके बोर्ड का ऐसा रेजूल्शन पास हो जाने के बाद ही ऐसा ऐग्रीमेंन्ट साइन हुग्रा। गवर्नमेंट ग्राफ इंडिया ने भी वर्ल्ड बैंक मे ऐग्रीमेंन्ट साइन कर दिया सब साइन हो जाने के बाद इफको कैसे पीछे जाएगा। बोर्ड ग्राफ डाइरेक्टर्स को किस ग्राधार पर रह करेगा ग्रीर गवर्नमेंट जो ऐग्रीमेंट कर चुकी है उसको किस ग्राधार पर रह करेगी ?

श्रीमन् इसके एक कांप्लीकेशन श्रीर पैदा हुई है। श्रभी तक हिन्दुस्तान के बड़े प्रोजेक्टस को फाइनेंस करने में वर्ल्ड बैंक कामेजर हाथ रहा है ग्रौर वर्ल्ड बैंक के लोन मे पिछड़े हुए देशों में जिनको की वहा से ऋण मिलता है, हिन्द्स्तान का हिस्सा बढ़ता थ्रा रहा है। ग्रब चाहे ग्रमरीका की सहायता से हो, चाहे जैसे हो, ग्रब चीन भी उस लिस्ट में ग्रा गया है। पहले चीन वर्ल्ड बैंक से लोन पाने के लिए इंटाइटल नही था। ग्रब चीन भी इंटाइटल हो गया है भ्रौर वह हिन्दुस्तान के मेजर शेयर को कम करना चाहता है वर्ल्ड बैं क के लोन में। वह हिन्दुस्तान के कंपिटिशन मे ग्रा गया है। दूसरी तरफ यह भी फैक्टर है कि वर्ल्ड बैकों के फाइनेंसेज को कंट्रीव्युट करने में यु० एस० ए० का बड़ा हिस्सा रहता है स्रौर य० एस० ए**०** उसमे टालमटोल भी कर रहा है। यह प्रावलम वर्ल्ड बैक के सामने है। तो क्रापने वर्ल्डबैंक से ऐग्रीमेन्ट करने के बाद ग्रव क्यों पीछे हटाने का फैसला किया है? कसल्टेट्स को इंडिकेट नहीं करता। वह कभी नहीं कहता कि फलां को कंसल्टेट रखो म्रपने प्रोजेक्ट के लिए लेकिन वह उनको श्रप्रव जरूर करता है मंत्री जी ने कहा है कि ग्रभी यह फाइनल नहीं हुन्ना है। जो मझे सूचना है उसके अनुसार श्रापने जब कंसल्टेंट को चेन्ज करने की सूचना वर्ल्ड बैंक को दी तो वर्ल्ड बैंक ने ग्रापसे कारण पूछा कि स्रापने क्यों कंसल्टेंट चेन्ज किया। वर्ल्ड बैंक ने उसके लिए 31 ग्रक्तुबर तक का समय दिया था श्रौर ग्राप से कहा कि ग्राप ऐक्सप्लेन कीजिए । स्रापने स्रपना ऐक्सप्लेनेशन नही भेजा ग्रौर दो महीने का समय ग्रगर ग्रापने ईमानदारी के साथ इस मसले पर फैसला किया होता, कोई जैन्युइन ग्राउड होता कंसल्टेंट चेन्ज करने कातो स्रापको जवाब भेजने में क्यों देर होती ? ग्राप टाइम क्यों मांगते ? श्राप जवाब नहीं भेज रहें हैं श्रौर टाइम मांग रहे है तो यह इस बात का सबूत है कि दूसरे ग्रल्टीरियर रीजन्स

ऐसा कर रहे हैं और स्रापने कंसलटेंट चेन्ज किया है। श्रीपन्, यह खाद के कारखाने किस के बनने हैं जो कि रोजाना बरबाद हो रही है, जलाई जा रही हैं, वाम्बे हाई को गैस बरबाद हो रही है । जितनी जल्दी उसका उपयोग हो जाता उतना राष्ट्र के हित में ग्रौर फायदे में होता। मगर ग्रापने केवल ग्रल्टीरियर रिजन से राष्ट्र के हित को ताक पर रखकर इस मामले में गोलमाल करने का फैसला किया। जैसा मैने कहा कि सरकार का फैसला हो गया, एग्रीमेंट हो गया उसके बाद जव नई सरकार श्राई तो उसने कैबीनेट सब– बना दी । इसको एक्जामिन करने के लिये कैबीनेट सब-कमेटी ने एक्स-पर्ट्स की राय नही ली ग्रौर सर्वसम्मत से भी फैसला नही किया। ग्रब मेज्योरिटी ने यह फैसला किया कि एग्रीमेट को रद्द किया जाए और नई कंसलटेंस अपाएंट की जाए ।

र्श्वः उपत्भाषातः ग्रव ग्राप मवाल पूछिए ।

श्री नागेश्वर प्रसाद शाही: मै सवाल हूं मैं यह ही पूछ रहा चाहता हूं कि जिस कम्पनी को ग्रापने सलेक्ट किया है वह इटेलियन-स्वीडिश इसमें इटली भी है। वह कम्पनी है। ग्रापने लखनऊ में इटली जहां से कि लगाई गई स्कूटर की मशीनरी इम्पोर्ट की, ग्रब जो बैठी हैचल नही **र**ही हैै। इसको इस लाइट में देखें कि सरकारी पार्टी के एक बड़े जिम्मेदार संसद् सदस्य ने क्या कहा है। उन्होंने यह कहा है कि स्रभी कुछ महीने पहले धीरेन्द्र ब्रहमचारी जी यूरोप मे जाकर विभिन्न कम्पनियों से यह बात कर रहे थे कि यदि वह चाहें कम्पनी चाहे तो भारत सरकार से उनके लिये कोला-बोरशंस ग्रार्डर ग्रौर परचेज ग्रार्डर दिलवा सकते हैं। इस संसद् सदस्य ने यह बात कहीं। मैं नाम नहीं लूंगा।

एक माननीय सदस्य : क्यों।

श्री उपसभापति : क्योंकि विवाद खड़ा हो जाएगा इसमे ।

श्री नागेश्वर प्रसाद शाही : माननीय कमलनाथ जी ने यह कहा है। तीन-चार मह ने पहले धीरेन्द्र ब्रहमचारी यूरोपियन कंटरीज के दौरे पर गये थे। उन्होंने वहां लोग से, कम्पनी से यह कहा कि उनकी श्रप्रोच प्राइम मिनिस्टर हाउस तक है। उसके बल पर उन्होने वहां प्रभावित करने की कोशिश की कि वह गवर्नमेंट ग्राफ इंडिया से सौदा तय करा सकते हैं। यह सरकारी पार्टी के जिम्मेदार सदस्य हैं जो कंसलटेस चेज हुई उस कांटेस्ट में ग्राप देखें । वह कम्पनी जो कि ऐसे बड़े कारखानों को बनाने के लिये सबसे श्रिधिक सक्षम है ग्रौर योग्यता रखती है उसको चेंज करके ऐसी कम्पनी को दिया गया जिसके बारे में एक्सपर्ट स की अ। पिनियन है कि यह कम्पनी हलधर कम्पनी जिसके बड़े कारखाने थान में ग्रौर हजिरा में हैं

श्री उपसभापति : यह श्राल के लिए **है** हजिरा के लिये नहीं है।

श्री नागेश्वर प्रसाद शाही : ठीक है यह थाल के लिये है। मैं यह कहना चाहता हूं धीरेन्द्र ब्रहमचारी गये थे उन्होने सौदा पटाया था।

र्श्व उपत्रभाषतिः धीरेन्द्र ब्रहमचारी इसमें कहा से स्नागये।

श्री नागेश्वर प्रसाद शाही: यह मैं नहीं कह रहा हूं यह सरकरी पार्टी में एक जिम्मेदार संसद् सदस्य कह रहे हैं।

श्रो उपसभाषति : सव कुछ कह चुके श्रव श्रागे चलिये । श्री ग्ररिब व गणेश कुलकर्णी (महाराष्ट्र): ग्राप बीच में क्यों ग्राते हैं ? झगड़ा उनके बीच का है ... (Interruptions)

श्री नागेश्वर प्रसाद शाही: जहां लूट का माल ग्राता है वहां झगड़ा होता ही है।

श्री उपसभाषित: श्री कुलकर्णी जी, ग्रापको टाइम मिलने वाला है, तब ग्राप बोल लीजिये।

SHRI ARVIND GANESH KUL-KARNI: He is casting aspersions, on wrong information. I am correcting him.

श्री उदसभापतिः बाद में करेक्ट हो जाएगा ।

श्री नागेश्वर प्रसाद शाही : स्राप ग्रन्दरूनी बात जानते होंगे, मैं नहीं जानता हूं। ग्राप उनके नजदीक रहते हैं मैं उनके नजदीक नहीं रहता

श्री उपसभापति : ग्राप् प्रश्न ्छिय

श्री नागेइवर प्रसाद शाही: इन दोनों कारखानों की कंसलटेन्सी फीस लगभग 45-47 करोड़ रुपये हैं इसमें एक ग्रच्छी रकम कमीशन में स्नासकती है। इसलिए मैं माननीय मंत्री जी से यह जानना चाहता हं कि जिस नई कम्पनी को, जिसके पास इतना कारखाना अनाने का टेक्नीकल नो भी नहीं है, उसको ग्रापने किस ग्रल्टीरियर रीजन से यह कंट्रेक्ट दिया है ? मेरा दूसरा सवाल यह है कि क्या सही है कि ग्रब जो कारखाने 1982-83 में---एक कारखाना सन् 1982 में ग्रौर दूसरा कारखाना सन् 1983 में---श्राप बनाने जा रहे थे, उसमें लगभग तीन साल की देर हो जाएगी श्रौर तीन साल की देर होने से लगभग तीन हजार करोड़ का फारेन एक्सचेन्ज का नुक्सान होगा? एक चीज मैं ग्रौर पूछना चाहता हूं। क्या

यह बात भी सही है कि वल्डे बैक की जो पोजीशान है उसमें आपके यह चेन्ज करने से क्या यह ग्रसर नहीं होगा कि वर्ल्ड बैक भी लोन को कै।सेल कर देगा, लोन देने में वर्ल्ड बैंक हिचकिचाएगा ! मै जानना चाहता हूं कि उसकी पूर्ति ग्राप कहां से करेंगे, किस दूसरी एजेन्सी से करेंगे ?

श्री पी० सो० सठो : माननीय उप-सभापति महोदय, माननीय सदस्य ने ऋपने बयान में बहुत सारे प्रश्न उठाये हैं और कुछ विलकुल गलत जानकारी के ग्राधार पर उठाये है। उसमें सबसे पहले निवेदन तो मैं यह करना चाहुंगा कि यह बात सही है कि जहां तक रिसीट श्राफ विड्स का सवाल है, 31 ग्रगस्त, 1978 को विड्स मांगे गये थे। लेकिन स्पैशियल कमेटी की रिकमेन्डेशन के पश्चात उस समय के जो मिनिस्टर ग्राफ स्टेट थे मि० नरसिंह. उन्होंने 9 जुलाई, 1979 को यानी तब तक यह मामला किसी हद तक तय नहीं हुन्ना था, यह रिमार्क लिखा था कि ये चारों प्लान्ट्स एक ही कम्पनी को देना ठीक नहीं होगा। It would not be wise, he said, to put all the eggs in one basket. These are the remarks of the Minister of State of the previous Government. And, therefore, this matter remained pending. And it was only some time in August, 1979 that Mr T. A. Pai took over charge...

SHRI LAL K. ADVANI (Gujarat): Sir, on a point of order. The hon. Minister has quoted a former Minister of State. It is an established convention in both the Houses that in case any quotation is cited, the document has to be laid on the Table. So I would urge that the file containing this specific remark that it would not be wise to place all the eggs in one basket, quoting Mr. Narsingh be laid on the Table of the

House. It is an established practice: there is no dispute aboute it. Either it should not have been quoted. But since it has been quoted. the file should be laid on the Table of the House so that the entire House may see what exactly is the content. He may be quoting entirely out of context. How are we to judge. इस पर मझे ग्रापकी रूलिंग नाहिए।

SHRI P. C. SETHI: As far as these remarks of Mr. Narsingh are concerned, I have not quoted him exactly. I have only cited what is already known to practically all the Members of this House and also to the hon. Member, Mr. Advani, who was a senior member of the Cabinet. Therefore, I have passed on information which is already with him.

श्री लाल हुन्न ग्राडवाणी: उपसभापति जी, मेरा ग्रापसे निवेदन है कि मैंने जो प्वाइंट उठाया है उस पर ग्राप निर्णय कीजिये।

श्री उपसभापति : ग्राप क्या इस पर..

श्री लाल उप्प ग्राडवाशी : श्रापका कहना है कि मुझे पहले से गता है मैं सरकार का सदस्य था। यह सवाल नहीं है।

श्री उपसभादित : ग्रापने जो कहा है श्राप ने उसको अबुस्ट्रेक्ट पढा या ग्रापने कोटेशन पडा, ग्रापने क्या किया यह जानना चाहते हैं।

SHRI P. C. SETHI: I have nothing to read.

र्धा उपसभापति : प्रापने कोटंशन दिया या नहीं दिया ?

SHRI LAL K. ADVANI: quoted. "It would not be w se to put all the eggs in one basket." He has aunted it and a non an are are[Shri Lal K. Advani]

यह भाव बताना नहीं है। उन्होंने कहा कि मैं कोट करता हू ग्रव वह वदल गये कि मैंने कोट नहीं िक

SHRI P. C. SETHI: The papers which I have got do not contain any quotation either from Mr. Narsingh or from anybody else. The hon. Member who raised this question has brought in the previous Government so many time that it was necessary for me to give detailed information and the correct information is that the previous Minister of State was of this view.

श्री त्यसभापित : जैसा मंत्री जी बता रहे हैं कि उन्होंने कोटेशन वहीं दिया है न उनके सामने कोई कोटेशन है . . .

श्री तार कुर्ग श्र श्राप देख लीजिये कि कोटेशन है कि कहा दू श्रीर श्रगर ग्रापको लगे कि उन्होंने कोट किया है तो फिर हमारा, सदन का श्रधिकार है कि फाइल यहां रखवायें । श्राप देख लीजिये.

श्र**े उपसभापति :** यह बात ठीक है, कोटेशन हैतो . . .

श्री हाल कृष्ण हाड्याणी: यह श्राप देख लीजिये । लेकिन पहले उन्होंने कहा कोटेशन, श्रीर बाद में बदल गये जब मैंने इसको प्वाइंट श्राउट किया। इसलिये मंत्री जी को यह श्रुधिकार नहीं दिया जा सकता है कि जब उन्होंने कोई बात कह दी, कोट कर ली श्रीर बाद में जब कोई सदन का सदस्य प्वाइंट श्राउट करें तब वह कहें कि कोट नहीं कर रहे हैं। Therefore, I leave it to you to call for the file and to examine whether what he has said is a quotation or it is just an observation. If it is a quotation, then my

point is valid. If it is not, then it is naturally up to you. But you must call for the file.

मंत्री जी कह रहे हैं कि यह उन्होंने कोटेशन नहीं दिया और न उनके सामने कोई कोटेशन हैं। इसलिये प्राइमा फैसी... (Interruptions)... बह बात मैं मानता हूं लेकिन श्रापने जो (Interruptions)

श्री लाल ाष्ट्रण ग्राडवार्णः ग्राससे निवेदन यह करूंगा कि ग्राप रिकार्ड देर लें मंत्री जी पहले बोल रहे थे तो उसमें वे कोटेशन दे रहे थे।

श्री उपसभाषि: मैं कहना चाहता हूं कि ग्रापका कहना है कि मंत्री जी कोटेशन दे रहे थे ग्रौर मंत्री जी का कहना है कि कोटेशन नहीं दिया। इसलिये मैं इसको देख लूंगा।

SHRI P. C. SETHI: I would again assert that unless I read from any paper or from a file, it is not necessary. I have not quoted the Minister. I have only cited the example giving out the details or facts which are already known to everybody.

श्री नागेश्यर प्रकाद राही: वाइंट श्राफ श्रार्डर। मत्री जी ने कहा कि जुलाई में नरसिंह जी का श्राउंग है।...

अि उपापापातः वह तो ठीक है, तारीख देसकते हैं।

श्री नागेदवा प्रसाद शाही: मंत्री जी यह भी बता दें कि क्या कैबिनेट का फैसला इस पर हुआ था या नहीं हुआ था। कैबिनेट का फैसला होने के बाद किसी स्टेट निन् स्टर को ग्रपना नोट लिखने का ग्रधिकार नहीं होता। तो कैबिनेट का फैसला हुआ था या नहीं?

SHRI P. C. SETHI: I would like to enlighten the hon. Member that when Mr. Narsingh went into this matter, the Cabinet had not taken a decision.

श्री नागेश्वर प्रसार शाही: श्रीमन्, मंत्री ने यह नहीं बताया कि कैंविनेट का कोई फैसला हुया थाया नहीं?

श्री उथसभापित : उन्होंने कह दिया इस यात को ।

SHRI P. C. SETHI: आज नरिनह

taking a decision regarding these two plants is concerned, it cannot be entirely in our account, i.e., the account of the new Government. As a matter of fact...

श्री नागेश्वर प्रसाद शाही: मैं जानना चाहता हूं कि कैविनेट ने कोई फैसला किया या नहीं किया श्रौर ऋगर किया तो तो कव किया ?

MR. DEPUTY CHAIRMAN: He has already said it. The Cabinet decided on that date.

श्री तागेदवर जसाद द्वाही: उसके बाद कैंबिनेट का फैंसला हुआ या नहीं हुआ ?

श्री उपसभापति : उसके बाद बतला इये कि कैविनेट का फैसला हुम्रा या नहीं हुम्रा।

SHRI P. C. SETHI: I am relating all the facts if the hon. Member would listen to me. I would not like to try to hide anything from him. Therefore, Sir, as far as the question of delay is concerned, the entire quantum of delay which has occurred in this matter cannot be put to our account. What I would like to say is that as far as the previous Government is concerned, the Ministry did appoint two committees. One was the Negotiating Committee and which also formed an evaluation committee of their own officers. Then there was a

Committee of Secretaries. And both these Committees had recommended the Braun which went to the Ministry during Chaudhury Charan Singhia Prime-ministership. And the ment approvious as far an one Braun in cormany be accept-

Braun is cor may be accepted, and the RCF may be allowed to carry on negotiations. Therefore, when the negotiations were carried out by the RCF, their report was again submitted to the Committee of Secretaries. After receiving thick was sometime

Secretaries Committee said that the final approval of the draft which was discussed between the RCF and the Braun should be left to the new Government. And, therefore, from that point of view, no decision was taken up to that point of time, and the new Government was seized of the matter in January, 1980. Sir, I would only like to emphasise that...

SHRI NAGESHWAR PRASAD SHAHI: If no decision was taken by the Government, how the World Bank was informed that the Braun has been selected as the consultant?

MR. DEPUTY CHAIRMAN: He is quoting the dates....

SHRI NAGESHWAR PRASAD SHAHI: I am putting the question that if the Government of India had not taken a decision, how the World Bank was informed.

SHEI P. C. SETHI: Sir, as far as the World Bank is concerned, as Government, at every stage, we were in constant communication with them, whether it is the present Government or the previous Government. And, therefore, when the Secretaries Committee recommended the Braun, the World Bank was informed. Not only that, Sir. Much before the Secretaries Comm ttee approved the Braun, even when out of 12 or 13 parties, six parties were short listed by the Negotiating Committee, even that shortlisting of the six parties—these parties were included-was also informed to the World Bank, Therefore, the World

[Shri P. C. Sethi]

Bank was constantly kept informed about the verious stages of development that took place. Therefore, Sir, I made this point clear. And I have also made it clear that as far as the Government is concerned, there was no approval earlier then August, 1979. It was only approved later on when the new Ministry was formed under Chaudhury Charan Singhji. But even after that, as I have said earlier, the matter went to the RCF again for negotiation. And when they submitted the report to the Secretaries Committee, the Secretaries Committee did not take a final decision. They did not submit it to the then Government because they said that this should be left to the new Ministry and the new Government. And this is how it stands, Sir.

SHRI NAGESHWAR PRASAD SHAHI: If what the Minister says is a fact, why has the World Bank enquired about the change of consultants?

SHRI P. C. SETHI: I am coming to that Sir, when the new Government came, when I was in charge of this nortfolio sometime jn February-March, it was thought wise that a new Committee should be appointed and that they should go into the matter. So, a new Committee of experts was appointed. This new Committee went into the whole matter and new Committee came to a conclusion that it would be not desirable to take this risk that we should put all the plants to one technology. And, therefore, with a division opinion, they opined and recommended that for one set of plants. the Braun may be selected, for the second plant, a new technology hould be selecthis matter was z v. mis Committee's the came. And by that time, the of Committee was appointed,

it is not again a fact to say that there was difference of opinion in the Cabinet Committee. The hon. Member is going by what has appered

in the press. And, therefore, I would only like to say, Sir, without saying anything as he has said about us, that he is going either by the press reports or he is carried away by the massive propertied which is being carried out by the Draun because, Sir,....

SHRI NAGESHWAR PRASAD SHAHI: Press reports.

SHRI P. C. SETHI: I am saying that either you are going by the press report or you are carried away by the massive propaganda of the Braun.

SHRI NAGESHWAR PRASAD SHAHI: Not of the Braun.

MR. DEPUTY CHAIRMAN: Let him complete.

SHRI P. C. SETHI: Therefore, Sir, as far as this understanding of the hon Member that the Cabinet Committee was divided on this issue is concerned, this is not a fact. The Cabinet Committee, including the Minister of Petroleum who have been referred to in the press report—saying that there was difference of

net Committee and the Cabinet Committee decided that we should have two consultants and two technologists instead of one and, therefore to that extent, there was a unanimous opinion.

Then. Sir we also went further into the question on merits. Sir, I feel that even on the basis of reports and recommendations of any inquiry commission which are appointed by the Government, the Government has the right of their to accept or not to accept amendations of the inquiry

n. Therefore, it is not say that the Government did not go into the matter thoroughly. We went into the matter very thoroughly and we came to the conclusion that not only should we have two consultants, but we also came to the conclusion that we should not accept the Braun technology and we should

accept the Haldor Topsoe and the Pullman Kellog technology. Now, as far as the Haldor Topsoe and Pullman Kellog technology is concerned. would like to draw the attention of the hon. Member to this fact that in the last two years in the world bids, which have been taken by the various companies. I think the Haldor Topsoe has gone into about 17 bids and they got all these 17 projects in the various parts of the world and the Pullman Kellog got about 11 to 13, while the Braun got only one. Therefore, Sir, from this point of view it was not correct to say that the Haldor Topsoe and Pullman Kellog, which have been selected, have not done this technology, and he has unecessarily drawn the name of the Italian company. I would like to draw the attention of the hon. Member clarify that the Haldor Topsoe are a Danish company and not an Italian company.

SHRT NAGESHWAR PRASAD SHAHI: With 50 per cent Italian shares

SHRI P. C. SETHI: So what?

DR. BHAI MAHAVIR (Madhya Pradesh): It means that it is half-Italian.

SHRI P. C. SETHI: Why are you so allergic about it? (Interruptions)

MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): I thought than an Indian company never ceases to be an Indian company even if it had 20, 30 or 50 per cent British or American shares,

SHRI PP. C. SETHI: Therefore, it is wrong to say that we have selected some consultants which are not up to the mark.

Sir, I would not like to stop here but go a step further and say that as far as the Braun technology is concerned, it suffered from many deficiences. Firstly, the Braun technology has reached its plateau and there is no scope for any further technological development. There is no research and development properly done as far as fertilisers are concerned. Not only that, now the company has been taken over by one of the oil companies and its basic interest lies in oil and not in fertilisers.

Sir, as far as Haldor Topsoe is concerned, they have got the catalyst technology and they have got a very good research and development department and their research and development department is quite competent and they have obtained so many bids from the world market.

Sir, as far as the question of Braun's low energy is concerned, this again suffered from a severe legal lacunae, because the Brauns were not prepared to take any responsibility with regard to the optimum use of this. They only said that if there is any deficiency in what they are claiming to be, then we will have to legally prove that this is because of their negligence. Therefore, to the extent, on that point. there were legal lacunae and their offer was not complete in the sense that it was not backed up by a proper Apart from that, there guarantee. was one basic difficulty in acceptance of Braun and that was that were not prepared to transfer technology if they were offered only one plant and, therefore, even with regard to transfer of technology, their offer was not complete because they were prepared to transfer technology only if all the plants went to Therefore. favour. offer suffered from so many things and we thought it proper to take that technology which was best suited to our conditions.

Lastly Sir, Braun was not selected because it had no experience of putting up a plant in India. As far as the other parties are concerned, they had the experience of building up plants in India while Braun had none therefore, unless their techology is found suitable in the Indian conditions and unless they have got experience of putting up a plant in India, it was considered that it would not be a worthwhile risk to take and from all [Shri P. C. Sethi]

these considerations it was decided on merit not to have Braun and to have these two parties.

With regard to assumptions by the hon. Member when he says that they were selected on extraneous considerations and that Mr. Brahmachari went to some other countries etc., was it proper on his part to bring in the name of a person who is not present here to defend himself? I do not t conts. ated the hon. securior of the House which also should not have been done. But, Sir, the decision to pick up these two consultants was taken much earlier and before the so-called visit of Swamiji as mentioned by him. Therefore, there is nothing to connect between these two. I would like to say that the whole decision has been taken in the national interest to see that we develop a proper technology, to see that proper transfer of technology takes place, and not only that, to see that any development in future in this technology, also comes to India. And apart from that, Sir, the FPDIL which is going to absorb this technology transfer, should be conversant with Haldor Topsoe, and they are prepared to do that; they are going to have this. And from all these considerations, this decision was taken.

We are sorry for delay that has taken place. But the entire delay connot be put to our account,. But a few months' delay has taken place.

Lastly, as far as energy is concerned, when originally Topsoe was taken into consideration by the committee, their 200 series development in the ammonia processing plant was not taken into consideration; only 100 series was taken into consideration and, therefore, now they have come forward with the 200 series which they are going to give to us which is already there in some other parts of the world. We have come to the conclusion that even as far as energy is concerned, they are fairly matching Braun, and if they are not more, they are practically not

less. Therefore, it is from this point of view that this decision was taken.

Even from the cost point of view, I would like to point out the bids of the various parties with regard to specific licence fees which are:

Haldor Topsoe ... Rs. 10.51 crores

Pullman Kellogg ... Rs. 11.95 crores

Tovo .. Rs 10.78 crores

Humphrey Glasgow

C. F. Braun

.. Rs. 14.03 crores

.. Rs. 12.53 crores

Even from this point of view, would observe that Haldor Topsoe had been the lowest as far as licence fees are concerned. With regard to the entire cost of the project it come in the neighbourhood of about Rs. 700 crores and odd, in foreign exchange would also be required and certain items would be purchased from various parts of the world after inviting quotations. Therefore, Sir, to say that crores of rupees have been swindled or there is some ulterior motive in selecting these parties, absolutely wrong.

I would only like to inform the non. Member that ever before the selection a lot of propaganda, base work and canvassing has been done by Braun in this country. Even now, they very active and busy and from press reports, we find the hand of Braun, the hidden hand of Braun. I would only request the non. Member. He is a very responsible person. He should not be carried away by the Braun propaganda and he should not be under the impression that we have done it with any ulterior motives. 'I would not like to go to the extent of saying that he is doing it with any ulterior motive. It would not be desirable for me to say. But I would only like to contradict that we have not done any such thing

SHRI NAGESHWAR PRASAD SHAHI: What about the time factor? When will the projects be completed by the new consultants?

MR. DEPUTY CHAIRMAN: He has mentioned this in the statement.

SHRI NAGESHWAR PRASAD SHAHI: He has not given.

MR. DEPUTY CHAIRMAN: This has been mentioned in the last para. 1984-85.

SHRI NAGESHWAR PRASAD SHAHI: What about the World Bank?

SHRI P. C. SETHI: I have said it.

SHRI ARVIND GANESH KARNI: Sir, I am only motivated by the intention that the Thal Vaishet Project or the Hazira project, whatever it is, should go on stream early as possible. Sir, apart from the various statements which my colleague, Mr. Shahi, has made, and statements made by the hon. Minjster, I would only ask him some questions. Particularly, he has stated about proven technology, experience, transfer of technology and so on. Only on the basis of merits, I would like to draw his attention and I would like to seek some clarifications from him, Sir, I am really surprised at what Mr. Sethi has said, at the outset, about the observations of Mr. Narsingh, the ex-Minister of State. He has quoted him. But it is for you to decide about this, whether quoted or not.

The point is, in July, 1979, the observations of Mr. Narsingh were there. I would only ask Mr. Sethi, if it was in July, 1979, how did the World Bank agree on 28-6-79 to offer a loan of 250 million dollars to the Thal Vaishet Project. This is beyond my, imagination. Why should the World Bank be so hasty in offering a loan and the RCF was advised by the Government to go into it My information goes, previous to this, after the various committees had gone into it, like the Loveraj Kumar, Pothen committees and so on, the Government advised the RCF and the IIFCO to go into this agreement with Braun.

If this is so, how Mr. Narsingh was justified in observing in the file that all eggs should not be put in one basket?

MR. DEPUTY CHAIRMAN: You miss the link. When Mr. Narsingh made a note, the Cabinet had not taken a decision. This was later on.

SHR1 ARVIND GANESH KUL-KARNI: You have perhaps not followed me. (Interruptions) I would make myself more clear to you.

My question is, how did the Government advise, before July, 1979. RCF and FCO, to negotiate the loan as well as the terms of agreement with Braun? As far as my information goes, the World Bank had already agreed, on 28-6-79 to grant the loan. There should have been some application on which the World Bank would have given the reaction. Only in the air or on the All India Radio, whatever it is, World Bank cannot grant a loan. My question is, what is the discrepancy in these two.... (Interruptions)

SHRI KALP NATH RAI (Uttar Pradesh): Not C.F. Braun?

श्री ग्रांचिन्द गणेश सुलकर्णी: श्राप प्रपा करके ठडा रहिए। So Sir, another aspect of this very question is that the Minister says that as far as his knowledge goes, Braun technology is superior to Haldor Topsoe or Kellogg. (Interruptions)

श्री करानाथ राष्ट्र : ग्राप कैमे जानते हैं ?

SHRI ARVIND GANESH KUL-KARNI: I have visited Haldor Topsoe facilities in Denmark. I am not disclosing anything of the Board meeting or whatever. Of course, I am duty bound not to disclose anything. I am not using a single information provided at the Board meeting. But, on my own, as a cooperator, I have visited Denmark. Particularly, Dr. Topsoe took me to his laboratory and

[Shri Arvind Ganesh Kulkarni] the facilities, because the Maharashtra Cooperative Fertilizer Society, of which I was a Vice-Chairman, negotiating with Dr. Topsoe for a plant in Maharashtra on cooperative basis. So, Sir, I know this facility. I know, Dr. Topsoe is an intellectual. But for Mr. Sethi's information -- he knows very well, though he may say that he does not know, he is a very clever man, Sir, he is putting his arguments very nicely, and I know that Dr. Topsoe as an intellectual have earned many laurels in world for Ammonia Catalyst technology—for Mr. Sethi's information, I may, tell that Topsoe technology facility is limited to a selection item of producing the best catalyst, as far as I know, hecause two years ago I visited nim. Sir, Dr. Topsoe has no facilities whatsoever for engineering. The problem in the selection of consultancy is a different problem. It is not a problem of engaging any Nobel laureate to give what you call it new invention; it is not that Since he has made a point of consultancy of proven merit, Sir. I want to know from him if it is a proven technology. As far as I know, Sir, the Braun technology was 7 per cent efficient other than energy saving. Now, Mr. Sethi says something about second generation or 200 system or whatever it is. Even compared with 200 system or whatever it is, the modification of ammonia production systems offered by Braun are mostly suitable and are most attractive than what Mr. Sethi has explained weaknesses. Now, I want to know specifically from Mr. Sethi, compared with C. F. Braun's original tender and the original quotation given, how much saving is still possible. Sir, to my knowledge, crores of rupees would have been saved if C. F. Braun would have been selected.

श्री कल्पनाथ राय: ग्रच्हा !

ARVIND GANESH SHRI KUL-KARNI: Why don't you sit silent, my dear friend? Why do you unnecessary make a noise? Don't make a noise. This is a technical subject. It is not political gimmicks what we are cussing here. What I want to know, whether taking this Sir, is, system, the modification of ammonia system, as offered by production Braun, is suitable, more economical. I claim that it is giving 7 per efficiency than... (Time bell more rings)

Sir, I have to make three points I am only on one point. Then, Sir, the point is about the information given by the Minister. As far as I know, Montecatini, Italy, had also quoted but they are not short-listed; and that is also a very famous technological firm in the world erecting fertilizers plant. They themselves have purchased a plant of 1700 tonnes from C. F. Braun. And when I had an occasion to know the discussion from another friend then Montecatini as to the reason for purchasing Braun Technology they said that this is a proven technology and once in a life-time any country should be proud of this plant, so that this technology can be repeated, got multiplied, and so on. Now, Sir, the die is cast. I do not What is the use of want to abuse. Already the die is abusing? 1 P.M. cast. The country has This type Οf technology been brought. should have haps the Minister knows that the thea Government had discussed this matter with the Planning and Engineering Division of the Fertiliser Corporation and Engineers (India) Ltd. when it was decided that foreign technology should be associated with these plants. Then he said that 17 bids were given for Haldor Topsoe. Those bids are only for catalysts. It is not for complete engineering project of the type envisaged by the Government of India. As far as my information goes, Dr. Haldor Topsoe has up to now completely built and erected as a technical consultant only one plant in Pakistan and nowhere else. I have got deep respect for him. I do not want at all to blame Dr. Topsoe. But this is my information. Toyo has built 34 plants and Kelloggs 7 plants. IFFCO Plants at Kalol and Kandla are with

the Kelloggs. Phulpur is also with Kelloggs. This is 50 per cent by Snamprogetti and 50 per cent by Topsoe. Out of that Snamprogetti is an engineering firm while Topsoe is a firm giving chemical catalysts. I want to specifically know what economics are there even with this new system and whether Braun stands high above by gaining a 7 per cent efficiency in the operational costs of the plant.

Then, Sir, about the transfer of the Braun has agreed technology, technology if you give to transfer them four plants. In Europe, America and other developed countries, transferred. Dr. shares are always Topsoe could not survive; so he sold to Snamprogetti. Similarly, Braun could not survive in the present world with the high level of technology: that is why the oil company was brought in because oil companies are now a days very rich and they can undertake Research of sizable magnitude.

. I want to make the last two points.

MR. DEPUTY CHAIRMAN: Only one point you have covered. This way, the whole time will be taken by you. It is lunch time; so please conclude.

SHRI ARVIND GANESH KUL-KARNI: Two officials of the World Bank...

MR. DEPUTY CHAIRMAN: On one point, you have taken ten minutes. It is a Calling Attention.

SHRI ARVIND GANESH KUL-KARNI: I am making my last point. For heaven's sake, allow me to make my last point.

MR. DEPUTY CHAIRMAN: He was saying that this was his first point and he was going to the second point. This cannot be allowed.

SHRI ARVIND GANESH KUL-KARNI: Mr. David Hopper of the World Bank has cast doubts and he has said that they cannot allow the said That is why I am doubtful that the Thal Vaishet project will be delayed. The hon. Minister says whether Mr. Hopper says or not, they can go without the World Bank loan. I agree with his statement because he is the ultimain muster. But Mr. Young, who is Executive Director of the World Bank, has stated that Mr. Haldor Topsoe has no experience in this sort of things and, lastly, he says that in this case, apparently the decision was so foul and irregular that the Bank which ordinarily might have closed its eves to it could not close its eyes to this and that it is not only fishy but rotten. So I want to know from the Minister in the interest of Thal Vaishet if the World Bank raises difficulties and doubts what will be the fate of Thal Vaishet and Hajira 'projects. Particularly now that he has stated very recently that there will naphtha-cracker or a gas-cracker plant in Ussar as well as in Gujarat. whether it is also a fact that therebgas will be profitably utilised.

SHRI P. C. SETHI: Sir, as far as the first question which the hon. Member has raised with regard to the World Bank is concerned, negotiations with the World Bank started somewhere in May, 1979 and therefore there is nothing wrong if the negotiations started much earlier. What he has said with regard to the Minister of State when he gave his opinion like that, is that it is somewhere in July. But negotiations with the World Bank had started much earlier, and consideration and approval of the Board of the World Bank was obtained in June, 1979. By June, 1979 the Government of India had not taken any decision with regard to selection of the consultants.

SHRI ARVIND GANESH KUL-KARNI; Approval was taken.

SHRI P. C. SETHI: It is approval on the basis that the World Bank was giving loan for the project of Thal Vaishet and therefore this loan was negotiated, signed and approved by the World Bank Board of Directors in June, 1979 before the Government of India took any decision in this matter.

[Shri P. C. Sethi]

Then the signing of the loan agreement was also done on 20th August and till such time . . .

SHRI ARVIND GANESH KUL-KARNI: Until then why should not you give the order? Then what type of Minister was he?

MR. DEPUTY CHAIRMAN: That is a different matter.

SHRI ARVIND GANESH KULagreement KARNI: When the July Narsingh says aid signed, in should not be put in one basket. asked you. You cannot give an opinion. Your ex-colleague or predecessor, what type of Minister was he?

CHAIRMAN: You MR. DEPUTY draw the conclusions.

SHRI P. C. SETHI: There is nothing wrong. I do not know how he is confusing the World Bank and the honourable the previous Minister's remarks. As far as the World Bank is concerned, they have agreed to give a loan for the Thal project and not for all the four ammonia projects and therefore the World Bank's loan was signed in August. They started negotiations in May, 1979 but the matter had not been clinched or decided by the then Government by that time.

With regard to the question of engineering, I would like to point out again that the hon. Member's information that Topsoe have not done so many plants is not correct. I would again like to say that in the field of ammonia consultancy, according to the information available, out of 19 ammonia projects around the world . . .

SHRI ARVIND GANESH KUL-KARNI: It is a catalyst.

SHRI P. C. SETHI: It is not only a catalyst. For ammonia projects, in the last two years Braun was invited only once, Kellogg eleven times and Topsoe sixteen times. Then the hon. Member mentioned about Montecatini going in

for Braun technology. We have no information like that. On the contrary, we have information that the Ferrara plant-15,000 tonnes ammonia per day -of Montecatini was put up by 'fopsoe and Snamp, and therefore, the hon. Member is perhaps not having correct information.

SHRI ARVIND GANESH KUU-KARNI: My information is correct. They had put one order with Braun for technology purposes.

SHRI P. C. SETHI: Are you denying all the information I am passing on to you?

ARVIND SHRT GANESH KUL-KARNI: Why should I?

SHRI P. C. SETHI: Then that is all right. Then why say that Topsoe and Snamp have not done it and a company like Montecatini which the hon. Member has quoted also has done it?

With regard to the question of engineering, now, Sir, originally Topsoe had offered to go in with Chiyoda and another American company as far as engineering is concerned. Later on they changed over and they have now entered into a contract, as far as the engineering part of the project is concerned, with Snam. Snam have also done so many projects in India and their engineering technology is a proven technology. And, therefore to say that there will be difficulty is not correct. On the contrary, because they are already running urea plants there, Government's consideration in choosing this was that there will be a better co-ordination and better decision in the matter. Therefore, we are quite sure that though the Thal Vaishet plant was unfortunately delayed to some extent on account of the previous Government's delaying it and to some extent here on account of these various considerations due to which a decision had to be delayed, the project will come up. Sir, with regard to the economy, I have already said and I would like to repeat it for the hon. Member's Information that, as iar as the gas economy is concerned, according to the negotiated contract now which RCF has negotiated with Topsoe

per tonne of ammonia it will be 7.85 mm KCAL while in the case of Braun it comes to about 8.10mm KCAL. Therefore, after the 200 series, as far as the economy in terms of the saving of the gas is concerned, it is not only eqivalent but is also competitive, rather, to some extent, less. Therefore, from all points of view.

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): Please give these figures again

SHRI P. C. SETHI: Sir, according to the negotiated contract with Topsoe the total gas requirement per 'onne of armmonia is 7.85 mm KCAL and in the case of C.F. Braun it comes to 8.06 mm KCAL of the contract negotiated. Therefore, from all points of view, this is going to come up.

As far as the World Bank is concerned, we are still hopeful that the World Bank will not take a position where they will say that they will give the loan only if an American company is given the contract. would be an unfortunate position not only for us but also for the World Bank even, if in the comity of nations, European and so many Asian countries, who are all partners in the Reserve Bank, the Asian countries are denied the right of selection of consultants based on their own opinion. Therefore, we are still hopeful that no such thing will be done. But, Sir, if at all a situation like that come up, we will stand on our own and carry on.

MR. DEPUTY CHAIRMAN: The Calling Attention will continue after lunch.

MESSAGE FROM THE LOK SABHA

The Jute Companies (Nationalisation) Bill, 1980

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

In accordance with the provisions of Rule 96 of the Rules of Prtcedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Jute Companies (Nationalisation) Bill, 1980, as passed by Lok Sabha at its sitting held ou the 3th December, 1980."

Sir, I lay the Bill on the Table.

श्री उपसभापति: सदन की कार्रवाही दोप-हर दो बजे तक के लिए स्थागित की जाती है।

The House then adjourned for lunch at thirteen minutes past one of the clock.

The House reassembled after lunch at four minutes past two of the clock.

Mr. Deputy Chairman in the Chair.

STATEMENT BY MINISTER

The successful completion of the demonstration Sponge Iron Plant Project at Kothagudem in Andra Pradesh

MR. DEPUTY CHAIRMAN: Hon. Minister. He will make a statement. Then we will take up the Calling Attention.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Mr. Deputy Chairman, Sir, with your permission I would like to make a statement.

I am very happy, Sir, to inform the House that the demonstration sponge iron plant which was being put up by the Government of India at Kothagudem in Andhra Pradesh with the assistance of UNDP/UNIDO has been completed and the results achieved during the trial runs have been highly satisfactory. The capacity of the plant is